

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Contempt Petition No. 60/43/2018 & M.A. NO. 60/445/2019
in
ORIGINAL APPLICATION NO. 060/00194/2019

Chandigarh, this the 2nd day of July, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Shailesh Narayan s/o Dr. R.D. Narayan, aged 54 years, working as Post Graduate Teacher (English) at K.V. ITBP, Bhanu, Panchkula, Haryana 134 103.

....Petitioner

(By Advocate: Shri K.B. Sharma, Advocate proxy for Shri D.R. Sharma,

VERSUS

Sh. Sunil Kumar, Principal, K.V. ITBP, Bhanu, Panchkula, Haryana 134 103.

....Respondents

(By Advocate: Shri R.K. Sharma)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Learned counsel for the petitioner suffers a statement at the bar that this C.P. has been rendered infructuous and may be disposed of as such.

2. Considering the above, the C.P. is closed as no order prejudicial to the rights of either of parties, arrayed in this C.P. is being passed. Notice issued is discharged. M.A. No. 60/445/2019 also stands disposed of accordingly.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 02 .07.2019

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